

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
I.A. No. Of 2023
IN
ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYNA

RESPONDENTS

INDEX

SI. NO.	PARTICULARS	PAGES
1	REPLY TO THE ORIGINAL APPLICATION by M/s Baba Raghunath Stone Crusher referred as answering respondent	1-5
2	ANNEXURE 1 Show Cause notice no. HSPCB/CD/2022/972 was issued by HSPCB on 23.10.2023	6
3	ANNEXURE 2 True Copy of the Reply by answering respondent	7
4	ANNEXURE 3 True Copy of the consent to establish and consent to operate	8-12
5	ANNEXURE 4 True Copy of the CGWA NOC	13-14
6	ANNEXURE 5 True Copy of the Forest NOC	15-17
7	ANNEXURE 6 True Copy of the Renewal granted by Department of Mines and Geology	18
8	AFFIDAVIT	19
9	Proof of Service	

New Delhi:

Date:

FILED BY
KANISHK CHAUDHARY,
HARSH VARDHAN SINGH RAJAWAT, CHETAN JADON
Advocate
A-614, Noida One Business Park,
Sec-62 , Noida , 201301 jadonchetan969@gmail.com
9690051398

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYANA

RESPONDENTS

**RESPONSE BY THE RESPONDENT M/S BABA RAGHUNATH STONE
CRUSHER TO THE OA 480 of 2022 AS PER DIRECTION OF THIS
HON'BLE TRIBUNAL DATED 22.11.2023**

MOST RESPECTFULLY SHOWETH

1. That the present response is being filed on behalf of M/s Baba Raghunath Stone Crusher co through its partner, in pursuance of the liberty granted by this Hon'ble Tribunal vide order dated 22.11.2023 to place on record its detailed response/submission on the observation of the Joint Committee in the inspection report. The present response may be read in addition to the comprehensive reply/counter affidavit submitted by answering respondent on the allegations grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

A. BRIEF FACTS OF THE CASE ARE:

1. The grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

2. Vide order dated 12.08.2022, this Tribunal constituted a Joint Committee comprising of HSPCB, District Agricultural Officer and Deputy Commissioner, Charkhi Dadri with direction to verify the factual position and submit Factual and Action Taken Report.
3. That an interim report was filed by the HSPCB dated 31.10.2022 regarding complying and non-complying units , it is germane to mention here that the answering respondent was found complying with all the conditions as per the norms and the inspection was conducted on **19.10.2022** and thereafter sought 2 months time to file action taken report.
4. That as per order dated 03.11.2022 in the present matter joint committee was directed to visit the stone crushers individually. As per the directions HSPCB issued notice to the answering respondent to attend hearing before the committee constituted by Ho`ble NGT .
5. It is submitted vide order dated 13.09.2023 Joint Committee was directed to verify the factual position regarding compliance with consent conditions and environmental rules/norms/regulations by all the stone crushers operating in Birhi Kala Zone and submit its report suggesting remedial measures and was directed to share the copies of the report with statutory authorities and also with the Project Proponents for remedial action.
6. That on the basis of above order joint committee inspected the answering respondent on 11.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016.
7. That a show cause notice for closure/prosecution and levy of Environmental Compensation under section 31 A of the Air Act, 1981 notice no. HSPCB/CD/2023/972 was issued by HSPCB on 23.10.2023 is hereby marked as **ANNEXURE 1**

8. According to the show cause notice some minimal deficiency was observed at site of the answering respondent:

- Covered shed partially provided and found broken on vibratory screen/cone selection.
- Dust Suppressing system not maintained and provided as per notification dated 11.05.2016

9. It is pertinent to mention here that vide letter dated 02.11.2023 answering respondent reply to the show cause notice dated 23.10.2023 of HSPCB in which the answering respondent apprised about the corrective measures they have implemented after the inspection of the HSPCB. Given below the corrective measures to address the issue of broken shed mentioned in the report :

- It is pertinent to mention here that the Stoner crusher of the answering respondent is closed since last year and work of machine repairing is going on on one side of the premises.
- We have Implemented the corrective measures to address the issue of broken shed mentioned in the report and same has been repaired..

It has been prayed to the HSPCB to re-inspect the site of answering respondent which would give more accurate position of the current state of the plant. True Copy of the Reply by answering respondent is hereby annexed as **ANNEXURE 2**

10. That answering respondent has been operating at all times with a valid consent from HSPCB under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of pollution) Act, 1981 and the consent with the validity till

31.03.2027. True Copy of the consent to establish and consent to operate is hereby annexed as **ANNEXURE 3**

11.It is submitted that answering respondent only after full compliance under the provisions had been achieved and after the Central Ground Water Authority was satisfied regarding the efficacy of answering respondent . True Copy of the CGWA NOC is hereby annexed as **ANNEXURE 4**

12.It is submitted that after the plantation in the premises of the stone crusher , answering respondent applied for the forest NOC which was duly received after the verification of plantation done as per Haryana Government Environment department Notification no. S.O 12/ C.A29/1986/Ss.5 and 7/2016 dated 11 may, 2016 . True Copy of the Forest NOC is hereby attached as **ANNEXURE 5**

13.It is pertinent to mention here that answering respondent earlier granted the renewal of stone crusher license wef 24-04-2020 to 23-04-2023 as per provisions of the Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher. It is further submitted that the answering respondent license is hereby renewed again and permission was granted for three years with effect from 24.04.2023 to 23.04.2026. True Copy of the Renewal granted by Department of Mines and Geology, Haryana is hereby annexed as **ANNEXURE 6**

14.As per the report answering respondent have valid consent to operate and was complying with conditions of consent to operate . That Stone crusher has metalled road proved for vehicular movement. It is submitted that green belt of approx 250 plants provided and plantation plan was verified by the DFO.It is submitted that water sprinkler , wetting and cleaning of the grounds provided.

15.That as per the notice received by the answering respondent on 23.10.2023 , Stone Crusher Site was

found within the parameters . It is imperative to mention here that in the interim report of HSPCB , answering respondent was found complying with all the conditions as per the consent .It is pertinent to mention here that the site of the answering respondent is closed since last one year and due to the repairing work is going on one side of the premises is opened for machine repairing. It is further submitted that 2 issues were raised in the show cause notice and both were cured by the answering respondent. That the 1st issue pertains to broken shed is resolved and the same was repaired . It is further submitted that 2nd issue pertains to the dust suppressing system which is in the process of getting in a workable condition whenever the site would be reopened.

16. That the answering respondent is committed to ensure that its operation adhere to the applicable environmental regulations and standards. All the deficiency found by the HSPCB has been cured and same can be verified via a re-inspection of the Stone Crusher Site.
17. With regard to the observation by the HSPCB, with respect to the defaults and issues ascribed to the answering respondent , the above mentioned submissions will make it abundantly clear that no fault can be attributed to the answering respondent.
18. It is respectfully submitted that not providing relief to the answering respondent will result in serious miscarriage of justice and will enable grave injustice to be perpetuated.

FILED BY
KANISHK CHAUDHARY,
HARSH VARDHAN SINGH RAJAWAT, CHETAN JADON
Advocate

FILED ON:

A-614, Noida One Business Park,
Sec-62 , Noida , 201301
jadonchetan969@gmail.com 9690051398

**Haryana State Pollution Control Board,**

"Ramkrishan Parisar" Lal Kothi Wali Gali, Ward No. 17, Loharu Road,
Charkhi Dadri - 127306

Email-hspcbrocd@gmail.com



No. HSPCB/CD/2023/ 972

Dated 23/10/23

To

M/s Baba Raghunath Stone Crusher,
Village Birhi Kalan, Charkhi Dadri

Sub: Show cause notice for closure/prosecution and levy of Environmental compensation under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas your unit was inspected by concerned field Officer on dated 11.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016. During inspection unit found non-operational and following deficiencies were observed at site: -

1. The covered shed partially provided and found broken on vibratory screen/cone section.
2. Dust suppressing system not maintained and provided as per notification dated 11.05.2016.

Whereas unit will be liable to pay the environmental compensation in the terms of direction of the Board issued by order no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined.

Thus, your unit is willfully & deliberately violating provision Air Act, 1981 and stone crusher notification 11.05.2016.

In view of above, you are hereby issued a show cause notice for 15 days for the non-compliance under Section 37/38, 31-A of the Air (Prevention & Control of Pollution) Act, 1981, as to why closure/prosecution, levy of Environmental compensation may not be issued against your unit along with revocation of consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under 31A of Air Act, 1981 besides revoking the consent to establish/consent to operate granted to your unit & initiation of legal action under the provision of Air (Prevention & Control of Pollution) Act, 1981 without giving any further notice.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under above said sections of Air Act (31-A) includes the power to direct: -

- (a) the closure, prohibition or regulation of any industry, operation or process or
- (b) the stoppage or regulation of supply of electricity, water or any other service


Regional Officer
Charkhi Dadri Region

Endst. No.

Dated

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.


Regional Officer
Charkhi Dadri Region

बाबा रघुनाथ स्टेशन केदार
विरही मला Charkhi Dadri

सुनो,

श्रीमान,

द्वितीय आयुक्त

हरीयाणारा प्रदेश समिति बोर्ड

चरखी दादरी

विषय: - नोटिस नं० 972 दि० 23-10-23 का जवाब धारे

इस विषय में अत्यंत गंवाया जाता है की आपका
विषय आयुक्त नोटिस में आया जिसमें आप ने कहा था की
सेड टुटा हुआ है। हमारा ब्राबोर करीब एक साल से बन्द है
और मशीन रिपैरींग के कारण एक साइड खोला हुआ है
हमारे रिपैरींग का कार्य पूरा करके हमें सेड लगा देना है
हमारे स्थल को ईजागामी कार्यवाही ना की जाए क्यो
कि हमारा पिछले एक साल से बन्द है और इससे कोई
प्रदूषण ना हो रहा है।

Rakesh Kumar
प्राथमिक



बाबा रघुनाथ स्टेशन केदार
विरही मला चरखी दादरी



200

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No. – 0172-2577870-73

No. HSPCB/Consent/ : 313129216BHICTE3206365

Dated:27/06/2016

To

M/s : Baba Raghu Nath Stone Crusher
 Vill-Birhi Kalan, Distt Bhiwani
 BHIWANI
 127306

Sub. : Issue of Consent to Establish from pollution angle .

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of "Consent to Establish" with respect to pollution control of Water and Air is hereby accorded to the unit Baba Raghu Nath Stone Crusher, for manufacturing of **Bazri/Roori/Zeera/Dust**, with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 1 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1 KL/Day for Domestic and the same should not exceed .
2. The above "Consent to Establish" is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.


HARYANA STATE POLLUTION CONTROL BOARD

SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259 Email:- hspcbrojr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313129222CRDCTOA19343557

Dated:18/01/2022

To.

M/s :Baba Raghu Nath Stone Crusher
Vill-Birhi Kalan,Distt Charkhi Dadri

Subject: Grant of consent to operate to M/s Baba Raghu Nath Stone Crusher.

Please refer to your application no. 19343557 received on dated 2021-12-27 in regional office Bhiwani. With reference to your above application for consent to operate, M/s Baba Raghu Nath Stone Crusher is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2027
Industry Type	Stone crushers
Category	ORANGE
Investment(In Lakh)	57.77
Total Land Area(Sq. meter)	10117.0
Total Builtup Area(Sq. meter)	4200.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	
Emission parameters	
1. SPM	600 micro gm/m ³
Product Details	
1. Bazri/Roori/Zeera/Dust,	100 Metric Tonnes/day

Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
Rock Stone	100 Metric Tonnes/Day

Regional Officer, Bhiwani
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material.

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will run and maintain the APCM/ Physical Control Measures in well working conditions to bring the emissions within limits prescribed by the board and will maintain proper logbook of pollution control devices.

2. The unit will keep the air emissions within limits prescribed limits by the Board/under provisions of EP Act, 1986.

3. The unit will apply for renewal of consent at least 90 days before expiry date of the consent.

4. The unit will submit the fresh Analysis Report of air emissions regularly as per policy of Board.

5. The unit will make stringent compliance of stone crushers notification dated 11.05.2016 as amended to date.

6. The unit will adhere to the production capacity mentioned in CTE/CTO certificate.

7. If unit found violating the production capacity, the CTO so granted shall be revoked automatically.

8. The unit will procure the raw material from legitimate source only.

9. The unit will obtain prior NOC/Permission from central Ground Water Authority or from any other competent authority in case underground water resource is used.

10. This CTO is without prejudice to any action to be taken against the unit and its responsible persons under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violations found at any stage without any claim of the unit

11. The unit will abide with the directions/guidelines HSPCB/CPCB/EPCA/ direction of any competent authority or any relevant decision of any Court.

12. If fails to comply the provisions of said notification, the CTO so granted shall be revoked automatically without giving any notice.

13. If the unit is found not complying the conditions of CTO so granted at any stage, the unit will be liable for legal action, closure action as per the provisions of Environmental Acts/laws and for lavvy of Environment Compensation on the basis of polluter pay principle as per the

Directions of Hon'ble NGT / EPCA/CPCB/ HSPCB issued from time to time.

Rakesh Kumar
Bhonsle
Regional Officer, Bhiwani

Digitally signed by Rakesh
Kumar Bhonsle
Date: 2022.01.18 16:32:34
+05'30'

Haryana State Pollution Control Board.



जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Baba Raghunath Stone Crusher		
Project Address:	Vpo-birhi Kalan		
Village:	Birhi Kalan(93)	Block:	Dadri-ii
District:	Bhiwani	State:	Haryana
Pin Code:			
Communication Address:	Vpo-birhi Kalan, Dadri-ii, Bhiwani, Haryana - 127026		
Address of CGWB Regional Office :	Central Ground Water Board North Western Region, Bhujal Bhawan, Plot No. 3b, Sector 27-a, Chandigarh, Chandigarh - 160019		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/10400		
2. Application No.:	21-4/2689/HR/IND/2020	3. Category: (GWRE 2017)	Critical
4. Project Status:	Existing Project	5. NOC Type:	New
6. Valid from:	23/01/2021	7. Valid up to:	22/01/2024
8. Ground Water Abstraction Permitted:			

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year						
		10.00	3000.00				

9. Details of ground water abstraction /Dewatering structures	Total Existing No.:1						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	1	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

10. Ground Water Abstraction/Restoration Charges paid (Rs.):	
--	--

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:
Mandatory conditions:

- 1) Installation of digital water flow meter (conforming to BIS/IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m³/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
 - 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period)
 - 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
 - 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
 - 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
 - 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
 - 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
 - 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
 - 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
 - 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
 - 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
 - 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
 - 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- (Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

ANNEXURE 5

**FOREST DEPARTMENT GOVT. OF HARYANA****O/o Divisional Forest Officer Charkhi Dadri**

Rohtak Road, Near P.W.D. Rest House, Ch. Dadri, E-mail:-dfodadri@gmail.com

Letter No. 1701

Dated. 13/01/2021

To,

Baba Raghu Nath Stone Crusher
Vill-Birhi Kalan, Distt. Ch. Dadri

Subject- Approval for the Plantation Plan as per Haryana Government, Environment Department Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.

In compliance of the Item No II (Pollution control Measures) condition no (F) stated in the above subjected notification, the approval of the Plantation plan submitted by you is hereby accorded ,subject to the following conditions which have been laid out keeping in view the letter & spirit of the notification as well as the technical aspects of the plantation -:

- 1) The plantation should be done of the species of Avenue/Green belt plants only.
- 2) The plantation is to be done in Minimum Two Rows parallel or staggered to each other.
- 3) Preferably Tall plants of 6-8 ft should be used for plantation.
- 4) Proper size pit be dug before planting the plant.
- 5) Timely watering of the plants should be done.
- 6) Weeding and Hoeing of the plants should be carried out as per the requirement.
- 7) Proper protection of the plantation should be taken care of against Biotic/Machinery mishandling.
- 8) The species should be so selected which attain good height, have high speed of growth, have broad leaves, aesthetic value, provide shade etc. For the sake of suggestion but not limiting to, a preferable list of species of suitable plants for the above purpose includes- **Arjun, Suhanjana, Gulmohar, Jharul, Neem, Ailanthus, Siris, Pilkhan, Kadamb, Chukrassia, Hathiphal etc.**

Divisional Forest Officer,
Charkhi Dadri

Sr. No. 19

Plantation Plan As per Haryana Government, Environment Department
 Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.

DETAIL OF THE CRUSHER UNIT	STATISTICAL DATA/ INFORMATION FURNISHED
Name of the Crushing Unit	Baba Raghunath Stone Crusher
Location Of the Crushing Unit	Bishi Kalan CH. Dadri
Total Area Of the Crushing Unit(sqmtr)	12 Kanal) 6070.28 Sq. mtr. 83/14(7K-7m) 7(4H-13m)
Total peripheral Length(mtr)	315 mtr.
Available peripheral Length for plantation(mtr)	356 mtr.
Proposed no. of plantation Rows	Two, Three
Proposed no of plants to be planted	310
Layout of the Plantation Plan (Not to Scale/ Approximate)	Attached

It is certified that I/we have taken up the utmost possible avenue plantation as means of pollution control measure at my above mentioned crushing unit and shall continue to do so as per availability of space in future also. I/We also assure that the plantation done as per the approved plan shall be taken care of as per the conditions laid down by the Forest Department in letter and spirit.

Name & Signature of the Owner/Authorized Person

Baba Raghunath Stone Crusher

Date Of submission-

Baba Raghunath Partner

REC
 18/12/2020

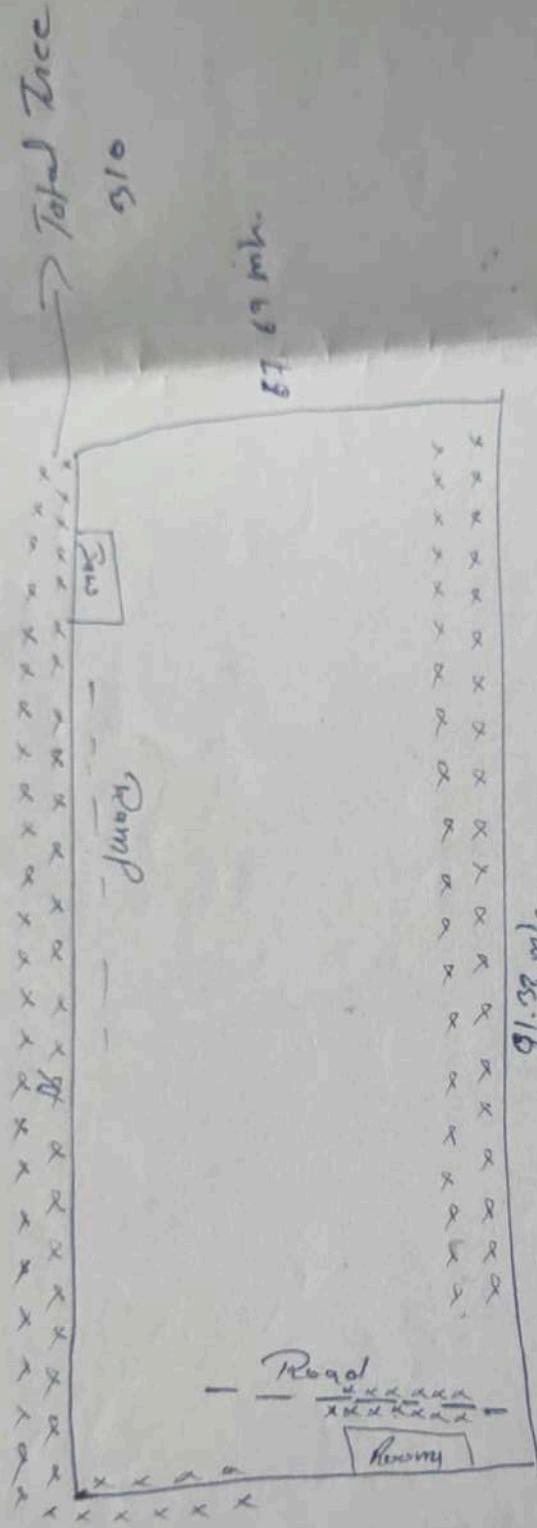


Plantation plan approved, subject to the conditions laid down in
 the Divisional Forest Officer, Charkhi - Dadri Letter No 170)

Dated 13/01/2021

Divisional Forest Officer,
 CH. DADRIFOREST DIVN.
 CH. DADRIFOREST DIVN.
 CH. DADRIFOREST DIVN.

Plantation Plan As per Haryana Government, Environment Department
Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.



91.32 mL.

Baba Ragunath Stone Crusher

Baba Ragunath
Name & Signature of the Owner/Authorized Person

Date Of submission-

Plantation plan approved, subject to the conditions laid down in
the Divisional Forest Officer, Charkhi - Dadri Letter No 1701
Dated 13/01/2021

[Signature]
Divisional Forest Officer
CH. DADR FOREST DIVN.
CH. DADR

210



GOVERNMENT OF HARYANA
DEPARTMENT OF MINES AND GEOLOGY

No. DMG/Hy/SC/ L-530

Dated :- 11-07-2023

Whereas **M/s Baba Raghu Nath Stone Crusher** of Village **Birhi Kalan**, Tehsil **Charkhi Dadri**, District **Bhiwani** applied for the renewal of stone crusher licence earlier granted for the period from **24-04-2020** to **23-04-2023** as per provisions the Haryana Regulation and Control of Stone Crushers Act, 1991 read with Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher and has submitted required papers along with required fee of Rs.30,000/-.

2. The stone crusher licence is hereby renewed and permission is granted to **M/s Baba Raghu Nath Stone Crusher** to run stone crusher in village **Birhi Kalan**, Tehsil **Charkhi Dadri**, District **Bhiwani** for the three years with effect from **24-04-2023** to **23-04-2026** subject to the condition given below:-

- a) The licensee will follow the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules and notifications framed or issued there under.
- b) The licensee will not pay wages less than the minimum wages prescribed by the Central or State Governments from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing operations/ crusher.
- c) The licensee will restore the flora, if destroyed, by the crushing operations and will plant trees around the periphery of the crusher and will maintain the same to the satisfaction of the Department of Mines & Geology, Haryana.
- d) The licensee will immediately report to the Deputy Commissioner and Assistant Mining Engineer or Mining Officer of the district concerned about any accident which may take place during the course of crushing operations or otherwise within the premises of the crusher unit, resulting in serious bodily injury to the labour or any other person.
- e) The licensee will issue the transit pass/ bills to the vehicles for transportation of mineral in any form only through e-rawaana portal of the Mines and Geology Department; and
- f) The licensee shall indemnify the State Government against the claims of the third parties.

The license expires on **23-04-2026**

Dr Narhari Banger IAS
Director
Mines and Geology Department
Haryana

This is system generated and need not any signature.
Room No. 1, 2nd Floor, Plot No. 9, IT Park, Sector - 22, Panchkula - 134116

211

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYANA

RESPONDENTS

AFFIDAVIT

I, Rakesh Kumar, S/o Ramehar singh a, R/o Biroharhar, Jhajjar, Haryana at present at New Delhi on behalf of M/s Baba Raghunath Stone Crusher do hereby solemnly affirm and declare as under :

1. That I am the respondent no. in the aforesaid Original application and I am fully conversant with the facts & circumstances of above mentioned case, hence competent to swear this affidavit .
2. That I have read over the accompanying reply/response and I have understood and the contents therein which are true to my knowledge.

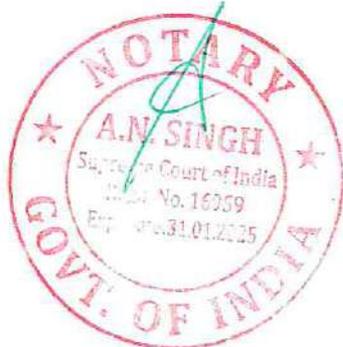
Ramesh Singh
I Identify the deponent who has
Signed/Put T.I. in my presence

Rakesh Kumar
DEPONENT

Verification

I, Rakesh Kumar verified that the contents of the above affidavit are true and correct to the best of knowledge and belief, Nothing material has been concealed therefrom.

Verified at NEW DELHI on 13th, December, 2023



A.N. Singh
ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

Rakesh Kumar
DEPONENT

13 DEC 2023